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the www Prime Minister and should congratulate him. Sir, I should also be given a chance.

MR. CHAIRMAN: Dr. Jain, please sit down ... (Interruptions) .. Just a immute I am now permitting Mr Murasoli Maran, Mr. Upendra and Mr. Gurupada-swamy to speak and, of course, Mr. Bareram, but in the meanwhile, Shri Shankar Dayal Singh has raised an issue. . (Interruptions) ... Just a minute Shri Shankar Dayal Singh has raised an issue about introduction of the Ministers. So let us do it within two minutes ... (Interruption)

SHRI PARVATHANENI UPENDRA: Let this be over, Sir.

MR CHAIRMAN: No. There is an assue, I have to accept at.

Introduction of Ministers

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Mr. Charr man, with your permission I introduce the following Ministers.—

- Shri Subramanian Swamy, Minister of Commerce with additional charge of the Ministry of Law & Justice.
- 2 Shri Hukumdeo Narayan Yadav, Minister of Textiles and Food Processing Industry
- Shri Ashoke Kumar Sen, Minister of Steel and Mines.
- 4 Shri Satya Prakash Malaviya, Minister of Petroleum and Chemicals and Parliamentary Affairs.
- 5 Shri Subodh Kant Sahay, Minister of State in the Ministry of Home Affairs and Minister of State in the Ministry of Information and Broadcasting
- 6 Shri Basavaraj Patil, Minister of State in the Ministry of Steel and Mines
- 7 Shrı Digvijay Singh, Deputy Minister in the Ministry of Fin-

of Opposition in the House ance and Deputy Minister in the Ministry of External Affairs

- 8. Shri Shantilal Purushoʻctamdas Patel, Deputy Minister in the Ministry of Commerce.
- Shri Kamal Morarka, Minister of State in the Prime Minister's Office.



SUSPENSION OF QUESTION HOUR AND DISCUSSION RE. LEADER OF OPPOSITION IN THE HOUSE

SHRI MURASOLI MARAN Nadu): Mr.Chairman, I have to pay a tribute to Mr. Shiv Shanker for his argument I know he is a great lawyer: that is why in my part of the country they used to say, "If there is a bad case, send Mr Shiv Shanker." Today he argued for a very bad case Sir, it is for the Congress Party to bein Opposition or otherwise But our question is, they are in the Opposition here and not in the Lok Sabha. That is the simple question He went on elaborating the point that they are not taking part in any decision of the government and that they have no share in discussions. I am very sorry, why are they feeling shy, why are they feeling ashamed to say that they are supporting the Government? I am very sorry; and he has given a reason also. They were worried about the elections They thought bloodshed would be there; that is why they want to continue the status quo. Sir, coming back to your stotus quo, I want to focus on the issue ..

MR. CHAIRMAN. If you said about my status quo. I am always in the hands of the House

SHRI MURASOLI MARAN: I want to focus on the real issue. Sir, I am very sorry, you have sent this matter for the decision of the Attorney-General

MR CHAIRMAN: Opinion.

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu) Sir, he cannot cast aspersions on the Attorney-General.

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MR. CHAIRMAN I have mentioned it I have mentioned his name

SHRI MURASOLI MARAN: Sir. she does not know that the Attorney-Genecan come to the House Attorney-General is a Government servant and his position is that of a Parliament Member How can he ask Lok Sabha Member an hon or a Parliament Member about the status of the sitting hon Members? Sir, I think it is very wrong I want you to kindly rethink about the matter. And moreover, we have received a bulletin a few days back that you have recognised the Janata Dal(S)

MR. CHAIRMAN: Yes

MARAN Very SHRI MURASOLI good, Sir. At the same time you could have taken steps for rearrangement of seats also. How long will it take? Let me tell you the practical difficulties. Sir, see the honourable Opposition Members who are sitting behind the honourable Ministers I want to ask you: Are they Ministers without portfolio?.

SOME HON MEMBERS: Yes.

SHRI MURASOLI MARAN may be accepting it but our Members will not accept that position. It creates an anomalous situation. They want more Lok Sabha Members, no more any Rajya Sabha Members. It creates an anomalous, untenable and absurd situation. What will the people sitting in the gallery, the newspaper people and others, think? Look at the former Law Minister sitting there!

SHRI DINESH GOSWAMI: Flanked by Ministers.

MR. CHAIRMAN: They can consult Goswami can other Dinesh each always give his good advice to Subramanian Swamy One is Goswami and the other Swamy.

SHRI MURASOLI MARAN People will suspect whether they have changed their colours This is an absurd situation I would make a request to you The honourable Prime Minister was making some comments when the honourable Member there came to the well of the House in emotion He belongs to an Opposition Party How to control them? If the leaders are seated here and the Members are seated there, how to control the situation? You will be in trouble You will be in greater trouble You know everyday it is happening,

of Opposition in the House

MR CHAIRMAN: That is why I told you when you were trying to say something (Interruptions)

SHRI MURASOLI MARAN: This is a very explosive situation, an absurd situation. In a State Legislative Assembly they came to blows, they exchanged blows What I would submit, Sir, you are yourself a legal luminary; you need no get the opinion of the Attorney-General II you still think that the opinion of the Attorney-General is necessary, summon him this afternoon This uncomfortable absurd situation cannot continue

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Sir, while making my submission (interruptions)

श्री सभापति : जरा छोटा बोलिए, देर हो गई हैं।

SHRI PARVATHANENI UPENDRA: When it comes to me you want me to be brief ...

श्री सभाषि: ग्रयनो को दबाया जातः हैं न।

SHRI PARVATHANENI UPENDRA: While making my submission, I have no quarrel with you or with bunch of hapless people sitting here calling themselves the Government and always looking at Rajiv Gandhi's photo to decide about their fate next day It is not a question of legality. You have taken a purely legalistic view. We are not concerned with the recognition of a particular person as ٠.

the Leader of the Opposition We are raising a question of propriety, of conventions and democratic norms, and the formal positions which our parties have to take in this House or in the other House. That is what we are questioning today It is not the question of privileges or honorarium or salary of the Leader of the Opposition which are covered by the Act which you have mentioned. That is not the case What position do the parties have to take here? My quarrel is with the Congress Party They have already made a mockery of democracy by propping a miniscule group which is not even an equivalent to the quorum of the Lower House to form a Government, by refusing to shoulder the responsibility when called upon to do so being the largest party in the House They have refused to shoulder the responsibility and they have propped a puppet regime They have declared we support this Government and we stand by them That is my quarrel with the Congress Party. They have already made a mockery of democracy by propping such a regime here, have made a mockery of the partiamentary institutions here by taking this stand that they will continue to sit in the Opposition here while in the other House they sit with the Treasury Benches. Their own position is incongruous and anomalous. That is my quarrel with the Congress Party which you have also to recognise. (Interruptions) We have no objection if they want to sit permanently it the Opposition. We will recognise them as the permanent Opposition in this House ...

SHRI H HANUMANTHAPPA (Katnataka). If you are interested, you come over.

SHRI PARVATHANNET UPENDAA:
Sir, Mr. Shiy Shanker nested a number
of questions. But he conveniently toggot the Communique issued by the
Rashtanpati Bhavan when the Government was formed(Interruptions)....

MR CHAIRMAN: I have the conv

SHRI PARVATHANENI UPENDRA: But because Mr. Shiv Shanker said that the Congress(I) Party will take a stand on each issue on merits, I would like to remind him of what the communique issued by the Rashtrapati Bhavan on November 9, when the President invited Mr Chandra Shekhar to form the Government, has said. It is like this, and I would like to quote:

"The Congress (I) did not stake its claim for forming the Government, but offered unconditional support"

MR CHAIRMAN: You are reading out the communique? We have got it here

SHRI PARVATHANENI UPENDRA. Because he has said that it is conditional and on issues, I am quoting it It is "unconditional support to Mr. Chandra Shekhar"

Sir, Mr Shiv Shanker has quoted the precedent of the National Front Government when it was formed with the support of the BJP and the Left Front But there is a qualitative difference between the two Sir, the National Front, the Left Front and the BJP contested the last election together on the basis of seat adjustments and the people's mandate against the Congress (I) Party Therefore, they were bound to support the Government formed by the National Front Government which instead the children on the basic of a monitoric and there is no. question of any other manifesto being thore.

ME. CHARMAN: You mean that the ID and the COUNT) constitled on the basis of sett adjustences.

SHEN BANVATHANTINI UPPNDRA: Yes, Sir.

SHRI DIMEN GHOSIG But the CPI (NO) did not fight the elections stong with the little

SURI PARKATHANENI UNENDRAT-That is why I mit "On the basis of soft adjutaments".

Sir, when the Breident called upon the previous Prime: Minister Siri V. P. Singh, to form the Government he secti-

Shri Parvathaneni Upenuaj fically mentioned, "I am not asking for sending letters of support of either the Left Front or the BJP. I am only asking you as the leader of the second largest party in Parliament because the first party refused to shoulder the responsibility." That is the only thing. He was not concerned with anything else and he did not ask for letters. He said, "Your majority will be tested on the floor of the House.". But here, Sir, the President insisted on the letters of support from the Congress (I) and the Congress (I) Party gave it in writing that it would support this Government ... (Interruptions)... Sir, I would like to draw your attention to another para in the same eximuminate... (Interruptions) ...Sir. I would like to draw your attention to a very important para in the President's Office communique. It says like this:

"On both the parties, that is, the Left Front and the BJP, expressing their inability to take the responsibility, President enquired from Shri Chandra Shekhar if he was in a position to form a vable Government. Shri Chandra Shekhar responded."

MR CHAIRMAN, These are all there. SHRI- PARVATHANENI UPENDRA: Othy one sentence I would like to quote, Sir.

: "Shri Chandra Shukhar responded to the offer and producted evidence of support to his group from the Congress(I), Alabak, Bahijan Samaj Parit, Muslim League, Ick National Conference, Kerala Conditis, Shiromani Akali Dal and a few Independent Members"

Therefore, Sir, this Government was formed on the express written support given by the Congress(I) and its allies. (Interruptions)...Therefore, there is no question of any ambiguity and the comparison between the National Government being supported by the BJP and the Left Parties and this is not correct. Cong. (I) is a part and parcel of this Government and without it this Government cannot survive even for a minute. Therefore, there is no comparison between the two. The Congress(I) Party, in all fairness, must be allotted seats on this side. They must some and sit here on this side. It is very illogical to make us sit on this side. Sir, you have every discretion, but you have no discretion to force divorced people to cohabit (Interruptions)...

MR. CHAIRMAN. Seating is not done by me; it is the job of the Office.

SHRI PARVATHANENI UPENDRA: But this is not correct, Sir.

MR. CHAIRMAN. Please conclude now.

SHRI PARVATHANENI UPENDRA: Therefore, you may kindly take an early decision in the matter. The advice of the Attorney-General is not necessary. You have the powers to take a decision I would request you to adjourn the House. From tomorrow onwards let the seats be allotted differently. From tomorrow let the seats be allotted as required to be done and I want you to end this controversy once and for all, so that we can take up important issues like the communal situation

MR CHAIRMAN: Shri G Swammathan (Interruptions) There was a question about the AIADMK. So I am asking the AIADMK 🕝

SHRI G. SWAMINATHAN Nadu): Mr. Chairman, Sit, regarding the mandate given to that party, the argument given was that during the last election the mandate given for that party was to rule the country and the mandate given to the Congress Party was to be in the Opposition. This is what they have been telling. This is a funny argument. Here the people want them to be in the Opposition, and they want them to be here I am surprised -

Then, another point is that everyone was told that the Chairman has already taken the decision

MR CHAIRMAN I have not taken the decision

SHRI G. SWAMNATHAN: When the Chairman wants to take that decision. he has to consult the Attorney-General. which is a fact of parliamentary life it-self. The previous speaker mentioned that

the Attorney-General need not be consulted in this matter The decision whether to consult the Attorney-General or not is a decision of the Chairman, and no Member can say, you allot me a seat in that place. So the seating allotment is to be done as per law; it is the prerogative of the chairman.

Hour

MR. CHAIRMAN: It is done by the øffice, * + + + + + + *

SHRI G SWAMINATHAN: Another sargument has been given. The former Law Minister says that the Chairman has been selective I have great regard for the former Law Minister. Even when he becomes emotional, I think it is not fair to charge the Chairman...

MR. CHAIRMAN: Forget the Chairaman.

SHRI G. SWAMINATHAN: We also feel strongly because we have great regard for you. Certainly whatever steps are -appropriate, he will take them. I feel the former Law Minister should not become emotional.

Then, one more thing. Even previously what other parties have been supporting them on very important, central leader. I have been taking it up and I have been asking their inemplers: "If you are at variants with that party on such issues, why are you supporting them? Here they are opposing the Government and supporting them on important issues. Here they are doing the reverse! They have been opposing their on Panjah they were opposing them on the Budget; they were opposing them on Punjub, and they were opposing them on Kashmir. Still they are support

MR. CHAIRMAN: Kindly Conclude.

- SHRI G. SWAMINATHAN: Now, here the Congress Party will oppose them on general issues I don't think it is wrong. The Attorney-General can be asked. That is another thing So whatever points they have raised here, I don't think, are relevant If at all there has been a mockery of democracy, mockery has been created

by themselves Mockery has not been created by the people. It was not a mockery created by the Congress party I am so sorry for this kind of argument that has been given.

Thank you.

SHRI N E BALARAM: Mr. Chairman, Bir, I agree that there is an anomalous situation and all of us are facing certain difficulties, serious difficulties The Chairman also is facing some difficulties, there is no duoubt, because the Chairman is speking legal opinion of some legal luminaries to help take the final decision on the vital question of what constitutes an Capacition party. They have referred the matter to the Solicitor-General or sometically else to find out the true position of what constitute an Opposition

MR. CHAIRMAN: As I told you, there some issue raised which made me hand the Attorney-General. That is all.

IN N. E. BALARAM: Sir, I know the lines I am saying frankly on the lemma Let us speak in a frank language, a oral language. The frenk thing is the went to know what constitutes in Constitutes harry. That is the matter have referred for the legal

CHAIRMAN: Under the present

SHELL N. E. BALARAM. Maybe the ent circumstances But you want to what constitutes an Opposition are also in some difficulty.

STEP STATEMAN: I have communicated all that came to me, plus the communicus of the President to the Attorney-Contral for his opinion, for his advice as to what should I do

SHRI N. E BALARAM To do on what? I am asking the question

the position of the Leader of the Opposition under the Act of 1977?

SHRI N' E BALARAM' I am saying exactly the same thing

MR CHAIRMAN: Under the Act of 1977 because here is an Act of Parliament—Salaries and Allowances (Leader of the Opposition in Parliament) Act, 1977

SHRI N E BALARAM: That is what I am saying.

SHRI DIPEN GHOSH. That is, Party opposed to the Government,

MR CHAIRMAN I want to know the meaning under this Act Whom should I recognise under the Act? That is all.

SHRI PARAVATHANENI UPEND-RA You know the law.

MR CHAIRMAN I have forgotten I left my law at Cambridge (Interruptions) As Vice-President, I do not impose my views on anything

SHRI N E. BALARAM. Sir, what I am saying is that you are also in some difficulties

MR CHAIRMAN That is why I have gone for legal advice

SHRI N E. BALARAM: Sir, I know the difficulty of the Congress Party. I was listening to the speech of hon. Shri Shiv Shanker, According to a press statement and the resolution passed by the Congress Working Committee, they said that they unconditionally supporting Μř were Chandra Shekar's Government. This is what I understand They were unconditionally supporting the Chandra Shekhar Government, It is a political question. I can understand that. Afterwards, there were some difficulties, there were some differences of opinion inside that Raptu. I can understand all this. They are facing all those difficulties. So, he is not, in a position to say categorical in the Ranks now whether his Party is in Opposition or whether his Farty is supporting the Government Fig. is not able to say that categorically here. He is trying to come back to the position taken by some of the Parties this side when they were supporting Mr. V. P. Singh as the Prime Winister. We made it very clear at that; time; that "we are supporting Mr. V. P. Single but on many issues, we are, disagreeing with him'? This is the position that we had taken We were very frank to tell them whatever our position was. There was now difficulty But the Congress Party said that they are giving unconditional support to the Chandra Shekhar Government

SHRI N. K. P SALVE: (Maharashtra). That means, there were no pre-conditions.

SHRI N E BALARAM. But unconditional support..

SHRI N K P SALVE I am explaining to you the legal concept of 'unconditional' That is without any pre-conditions

SHRI DIPEN GHOSH You can say that you have changed your stand

SHRI PARVATHANENI UPENDRA: He wants to say that it was unconditional at the time of formation.

MR CHAIRMAN: Now let us proceed Let us hear Mr Balaram

SHRI N E BALARAM Sir, I know the Congress Party is facing serious difficulties inside its own Party. I know that because everyday the minuter of Vasant-Sathes is increasing in their Party. So, they cannot categoriestly, say here whether they are supporting or they are opposing. They cannot do that. I think, this gentleman, the Prime Minister it in soup I donot know when he will be in soup tocause they are not taking a centrale purition Mr Vasant Sather insued: a statema to the peers, Feday, in the paper be such I am sticking to my position. We want: to ferm a total Malfaghi Government When somebody atkell with some of main top: leaders are opinionally he taids that who are opposing are people who have mis vested interests."

MR. CHARRIAN: Who said & Na-tional Governments

SHRI M. B. BALARAM: Their top-

SHRI, DIREN GHOSH: He wants to-

SHRI N E BALARAM They are not taking political decisions Even now they are thinking what they should do in future That is why this problem has come up We don't know whether they are in the Opposition or on the Government side That is my point; that is my difficulty. ..

श्री समापति: केरल में भी इसी तरह से गवनंभेंट बनो थी इसीलिए मैंने जानबझ कर उनसे पूछा ताकि वह इस बारे में बता देगे। (व्यवधान)

श्री राम नरेश यादव : मैं यह कह रहा था कि एक सदस्य जो इस सदन का माननीय सदस्य नही है उनका नाम लेने की इस सदन में क्या ग्रावश्यकतः है यह मैं जानना चाहता हं। (ब्यवधान)

SHRI N E BALARAM. I have not concluded.

SHRI P SHIV SHANKER I would like to make the position clear Mr Sathe's view is not the view of the party What I have said is the view of the party

DR BAPU KALDATE. Are you sure?

SHRI P SHIV SHANKER When I am sitting here, I am sure

SHRIN E BALARAM I did not say that Mr Vasant Sathe's view is at present the view of that party here and now What I said was, the number of Vasant Sathes is increasing in your party everyday

SHRI P SHIV SHANKER Not like you

SHRIN E BALARAM I know your difficulty As far as my party is concerned, you know that we are in the opposition So, you cannot put me and my party on the side of the Treasury Benches. You cannot ask me to sit here Nobody can compel us or force us to compromise the political policy of our party You must understand that So unless you make these changes in the seats, I cannot sit this side, and it will be difficult for my party to function So I was requesting you to adjourn the Huose and take a decision about it. Nobody is clear about it except the ID He thinks he is the Prime Minister I

agree for the time being Nobody is suite what is going to be the position further I, therefore, request you to adjourn the House That is the request I want to make

SHRI DINESH GOSWAMI Mr. Chairman, Sir, if we have raised this point, it is not in order to show any disrespect to you, not in order to challenge Mr. Shiv Shanker's position in the sense that we have something against him personally, he is a very good friend of mine; but there are some fundamental legal, constitutional and political issues involved in this question .

MR CHAIRMAN That is why I sent it to the Attorney-General

SHRI DINESH GOSWAMI Let me also make my submission so that this may also be before the Attorney-General.

Mr Shiv Shanker said that there is no definition either in the Constitution or in the statute regarding the opposition political party If that is so, we have to go by the General Clauses Act or the general dictionary There are three situations in any democratic country There is the Government, there is the opposition party, and there is the third category of the party not joining the government but supporting the government from outside which under no circumstances can claim to be an opposition party They have said that they will support sensible decisions of the Government and oppose insensible decisions Every political party has a right to do so But we cannot forget the fact that before the President called upon Mr Chand Shekhar to

100 PM. the government with 60 members. he wanted to himself that Mr Chandra Shekhar will have the support of other parties which will give him a working majority. The Congress(I) Party gave unqualified support Is it the stand of the Congress(I) Party today that they are departing from the position which they had taken earlier before the President of India? If that is their stand, Mr Chandra Shekhar has no right today to remain as the Prime Minister and, therefore, he must resign If the earlier stand is not right and if they say 'No', that their stand today is the right [Shri Dinesh Goswami]

Written Answers

Hour

stand, they have played a fraud on the President of India. Therefore, a Government which has come to power by playing a fraud on the President of India has no right to exist Mr Chandra Shekhar has no right to remain as the Prime Minister This is the position. This is the submission I wanted to make and I would like to get an answer to this

The other point that was made was, earlier, the B.J.P., the C.P.I. and the C.P.I.(M) supported the previous Government. Now, formally, there was no support. Apart from that, the B.J.P. and the C.P.I.(M) did not claim at any point of time that they were the opposition parties Therefore, I would like to know why you have been selective Objections have been taken For example, my seat there The status quo has to be restored Why should I be asked to sit here? Therefore, Mr. Chairman, Sir..

MR. CHAIRMAN. In the case of the Government, it was done by the Lok Sabha

SHRI DINESH GOSWAMI You have to decide about the Leader of the House You have also to decide about the Leader of the Opposition. Very reasonably, one can say that there has been selective status quo and you have also changed the position Now, I am not imputing any motive

MR. CHAIRMAN. So far as the Government is concerned, this House cannot decide It has been decided by the Lok Sabha. Therefore, I have to go according to that decision because that is their right.

SHRI PARVATHANENI UPENDRA. Parties and their positions are the same, And there are written documents How can it be different?

SHRI MAKHAN LAL FOTEDAR. Sir, on a point of information.

MR CHAIRMAN: No Mr Goswami, I would make a suggestion I think you will welcome it. I am going to do two things. Firstly, whatever you want to say,

you may kindly put it in writing, in consultation with your colleagues. Those who want to make further representations

SHRI PARVATHANENI UPENDRANO

MR CHAIRMAN. Further representations to me I will pass them on to the Attorney-General You can put it very succinctly

SHRI PARVATHANENI UPENDRA. No

SHRI M S GURUPADASWAMY
The Attorney-General has no authority,
has no power, to decide my political
status

MR CHAIRMAN I am asking his opinion

SHRI PARVATHANENI UPENDRA
On what? Who is he to decide? The
Attorney-General cannot decide whether
I should sit in the Opposition or on the
treasury benches

SHRI DIPEN GHOSH I have to go by my party's decision

SHRI DINESH GOSWAMI It is a party decision. The party has to take the view My party has taken the view that the Attorney-General cannot decide whether I should sit on the treasury benches or in the opposition This is a decision which my party will take and which it will not surrender even to the Chair Sir. please look at my difficulty. Every moment when we have to take a decision, we have to consult Now, you have put me in between two Ministers Whom should I I consult Mr Satva consult? Should Therefore. Prakash Malaviya? should put us in the rightful position namely, in the opposition

SHRI MURASOLI MARAN. Sir, it is not an individual case

SHRI DINESH GOSWAMI. You have put those who are supporting the Government in the opposition and those who are opposing the Government on this side. This is something which is totally unacceptable to us.

SHRI DINESH GOSWAMI. Then, let us adjourn till Monday.

MR CHAIRMAN. Seating does not make any difference Will you please conclude, Mr Goswami? (Interruptions). The discussion on this is concluded. Now, Papers to be laid on Table.

SHRI M S GURUPADASWAMY. Sir, may I say that the Attorney-General has no authority to decide about our political status? Therefore, we are walking out from the House.

(At this stage, some hon Members left the Chamber)

WRITTEN ANSWERS TO QUESTIONS

.World Bank Aid to India

*1 SHRI MAHENDRA PRASAD: CHOWDHRY HARI SINGH:

Will the Minister of FINANCE be pleased to state

- (a) whether World Bank has been approached to increase aid to India under their scheme to respond positively for such aid to countries hit by the recent Gulf crisis;
- (b) if so, what are the details in this regard; and
- (c) what is World Bank's response thereto?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA). (a) to (c) The World Bank has proposed the

following schemes to assist the countries hit by the recent Gulf crisis.

to Questions

- (1) Special emergency assistance, including the resettlement of displaced workers
- (1i) strengthening adjustment programmes
- (iii) higher cost sharing arrangements to accelerate disbursements
- (1v) extension of IDA concessional assistance to a number of lower middle income countries which are currently IBRD borrowers.

In respect of India, the World Bank has agreed to enhance the share of financing of projects as a temporary measure. So far they have agreed for enhanced cost sharing in 61 projects. The total number of World Bank projects is 95 This dispensation would be valid for a period from September 1, 1990 to December 31, 1991 at the prevailing terms and conditions.

Production at Visakhapatnam Steel Plant

*2 SHRI TINDIVANAM G. VENKATRAMAN

SHRI V GOPALSAMY:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) what was the quantum of steel produced by the Vishakhapatnam Steel Plant during the last three years, yearwise,
- (b) whether it is a fact that production has come to a halt at this Plant due to lack of supply of raw materials; if so, what are the details thereof; and
- (e) what steps are being taken to resume full production at the Plant?